

**BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE**

ORIGINAL APPLICATION NO.229 OF 2024 (WZ)

**IN THE MATTER OF NEWS ITEM TITLED "TOXIC GAS LEAK
CLAIMS TWO LIVES AT GUJARAT TEXTILE FACTORY"
APPEARING IN THE MILLENIUM
POST DATED 27.10.2024**

**AFFIDAVIT ON BEHALF OF GUJARAT POLLUTION
CONTROL BOARD**

I, J. B. Pandya, Age-adult, having my office at Gandhinagar, do hereby solemnly affirm and state an oath as under:

1. I am presently serving as Unit head, Ahmedabad east with Gujarat Pollution Control Board. I have perused the record pertaining to the case available in my office and am conversant with the facts of the case. I am authorized to swear the present affidavit on behalf of the Gujarat Pollution Control Board and am otherwise competent to make the present affidavit.
2. I am filing the present affidavit in compliance with order dated 20.12.2024 by which the Hon'ble Tribunal has directed the Board to place on record the details regarding information related to the persons who have died in the gas leak incident and the amount of compensation disbursed to them or to their family members.
3. I say that in the unfortunate toxic gas leak incident which occurred at Devi Synthetics, a textile factory in Narol industrial area of Ahmedabad, Gujarat, three factory workers

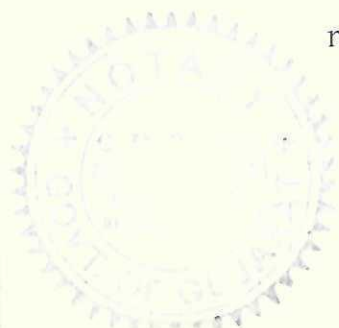


J. B. Pandya

lost their lives while six other workers were hospitalized on account of inhaling of toxic fumes.

4. I say that on verification and enquiry from M/s Devi Synthetics, it is seen that an amount of Rs. 45 lacs (forty-five lakhs) has been paid by it to the family members of each of the three deceased persons. A copy of the table showing the details of the family members of the deceased person who have received compensation of Rs. 45 lacs as well is annexed herewith and marked as **Annexure R-1**.
5. Further, with regards to six injured workers' M/s Devi Synthetics has undertaken the responsibility of paying the treatment expenses as well as post discharge bills of the workers. The unit has also paid the amount towards monthly salary to the workers who have continued to remain in employment of the unit for the months of November and December, 2024 when the factory was otherwise not in operation. A copy of the table showing the details of payment made to six injured workers is annexed herewith and marked as **Annexure R-2**.
6. Independently, I say that on 27-10-2024 officers of the Board inspected the premises of the unit. During the inspection various non-compliances were noticed. On enquiry it was found that the unit failed to provide essential safety gadgets, such as helmets, gloves, masks, etc., which led to the unfortunate incident. A copy of inspection report dated 27-10-2024 is annexed herewith and marked as **Annexure R-3**.
7. I say that the Board has issued Closure Direction with immediate effect to the unit under Section 31(A) of the Air (Prevention and Control Of Pollution) Act, 1981 based on facts reported in the inspection report dated 27-10-2024. A copy of

J. B. Pandya



Closure Direction dated 28-10-2024 is annexed herewith and marked as **Annexure R-4**. The Board has also levied a Bank Guarantee of Rs 75,000/- (Rs. Seventy five thousands) and interim Environment Damage Compensation on the unit to the tune of Rs.25,00,000/- (Rs Twenty five lakhs) for non-compliance with environmental norms. Such an amount of interim Environment Damage Compensation has been deposited by the unit on 24-12-2024.

8. I say that a criminal complaint being First Information Report No. C.R. 11191065240963 of 2024 was also registered with Narol Police Station, Ahmedabad City against the person in charge of the unit, who came to be arrested by the police on 27.10.2024. An application for regular bail was filed by him seeking release before the Hon'ble High Court of Gujarat. An undertaking was given before the Hon'ble High Court by the accused stating that he has paid "*Rs.15,000/- (rupees fifteen thousand) to all 6 injured individuals*" and "*declared that, no one (injured) has sustained partial or permanent disability.*" The amounts deposited in the name of legal heirs of workers who passed away was also declared before the Hon'ble High Court. Considering these aspects, the Hon'ble High Court of Gujarat has released the accused person on regular bail by its order dated 18.12.2024 passed in Criminal Miscellaneous Application No. 23551 of 2024. A copy of order dated 18.12.2024 passed in Criminal Miscellaneous Application No. 23551 of 2024 is annexed herewith and marked as **Annexure R-5**.

9. I say that subsequently the unit applied for revocation of the Closure Direction. The Board inspected the premises on 23.12.2024 of the unit and on being satisfied revoked the Closure Direction dated 08.01.2025 on a trial basis for a period of three months. The Board assures to continue regular

J. B. Panvela



monitoring of the unit and abide by all or any orders that may be passed by this Hon'ble Tribunal. A copy of the inspection report annex herewith and mark as **Annexure R-6** and a copy of revocation order annexed herewith and marked as **Annexure R-7**.

J. B. Pandya

DEPONENT

VERIFICATION

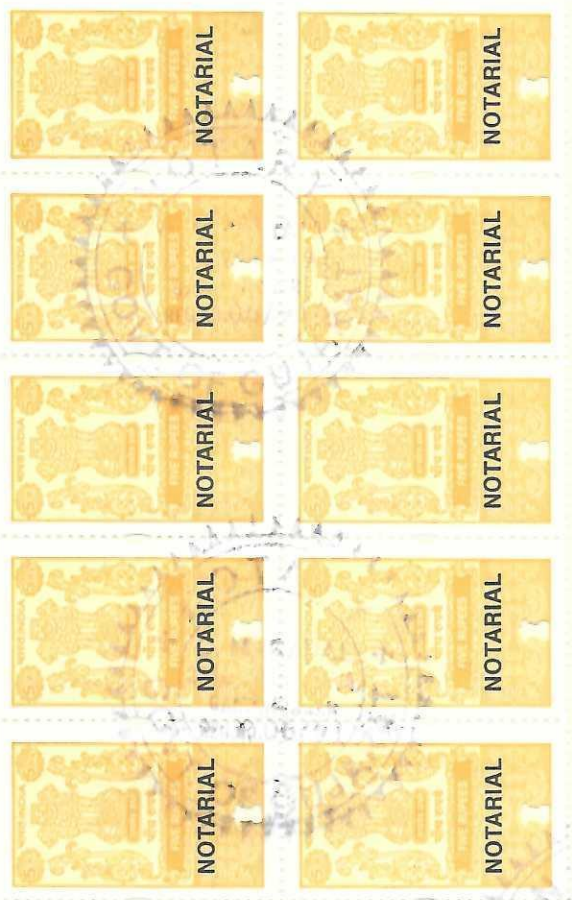
Verified at Chavshinga on this 11 day of February, 2025 that the contents of the above affidavit are true and correct, nothing stated therein is false and nothing material has been concealed therefrom.

J. B. Pandya

DEPONENT

Solemnly Affirmed
Before Me
[Signature]
(C. M. BAVAL)
NOTARY
Govt. of Gujarat
11 FEB 2025

Entered in Notary Register Lt
Serial No. 2 Roll No. 111
[Signature]
C. M. BAVAL, Advocate & Notary
SAMBHARINAGAR
11 FEB 2025



Details	ESI/WC	Amount Paid (in INR)	Date of payment
Deceased Luvkush Mishra	ESIC: 3715718744		
Durgavati (Mother)		700000/-	29/10/2024 (Cheque), Ch No 001205 of Kotak Mahindra Bank Ltd
Pappu Mishra (Father)		800000/-	29/10/2024 (Cheque), Ch no 001204 of Kotak Mahindra Bank Ltd
Durgavati (Mother)		1500000/-	Deposited with Nazir Dept. of Sessions Court in terms of order Dt. 24/12/2024 passed by Hon'ble Gujarat High Court in Crim Misc App. (Regular Bail) no. 23551 of 2024
Pappu Mishra (Father)		1500000/-	
Deceased Kamalkumar Yadav	WC: Applied For WC		
Munnalal Yadav (Father)		500000/-	29/10/2024 (Cheque), Ch no 001203 of Kotak Mahindra Bank Ltd
Jyoti Yadav (Wife)		1000000/-	29/10/2024 (Cheque), Ch no 001202 of Kotak Mahindra Bank Ltd
Munnalal Yadav (Father)		500000/-	Deposited with Nazir Dept. of Sessions Court in terms of order Dt. 24/12/2024 passed by Hon'ble Gujarat High Court in Crim Misc App. (Regular Bail) no. 23551 of 2024
Jyoti Yadav (Wife)		500000/-	
Anaya (Daughter)		1000000/-	
Ashvi (Daughter)		1000000/-	
Deceased Mahfuz Ansari	ESIC: 3715722184		
Aamir Ansari (Brother)		200000/-	29/10/2024 (Cash)
Mariyam Bibi (Wife)		200000/-	29/11/2024 (Cheque), Ch No 001215 of Kotak Mahindra Bank Ltd
Mariyam Bibi (Wife)		400000/-	Deposited with Nazir Dept. of Sessions Court in terms of order Dt. 24/12/2024 passed by Hon'ble Gujarat High Court in Crim Misc App. (Regular Bail) no. 23551 of 2024
Mandva Bibi (Mother)		200000/-	
Mustakim (Son)		700000/-	
Soni Parvin (Daughter)		700000/-	
Mustak (Son)		700000/-	
Gulzar (Son)		700000/-	
Dildar (Son)		700000/-	

SR NO	NAME	Salary Drawn When Factory was Non-Operational		Current Status
		November	December	
1	ISAK KHAN	15210/-	15210/-	Working in Factory
2	ASHOK KHAN	15210/-	15210/-	Working in Factory
3	MANGALSINGH RAJPUROHIT	59800/- (Ch No 042435 of Sarangpur Co-op Bank)	59800/- (Ch No 042502 of Sarangpur Co-op Bank)	Working in Factory
4	NETARAM JOSHI	28400/- (Ch No 042436 of Sarangpur Co-op Bank)	28400/- (Ch No 042497 of Sarangpur Co-op Bank)	Working in Factory
5	MALJI DINDOR	15210/-	15210/-	Has Not Joined (Not Returned From Native Place)
6	MAHENDRAPRATAP RAVAT	15210/-	15210/-	Working in Factory



Gujarat Pollution Control Board

Annexure R-3

PCB Id: 11119

(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

1 Industry Details Devi Synthetics

Outward No: 43767-05/11/2024

Email : devisynthetic@yahoo.com PLOT NO: 306,
-, B/H MAHALAXMI FABRICS, ISANPUR - NAROL ROAD, NAROL,
AHMEDABAD - 382405
Telephone : DIST : Ahmedabad-Vatva, TAL : Ahmedabad-Vatva, SIDC : Narol

Inspection Id : 824633 (Others/Higher Authority) Ro Name : Ahmedabad (East)

2 Type / Scale / Sector / Status : RED / SMALL / Yarn / Textile processing involving any effluent/emission generating processes including bleaching, dyeing, printing and colouring / In Operation

3 Inspection Dt & Time : 27/10/2024 12:00 / Hazd Person Contacted : Bahadurbhai Bhadoriya, supervisor

4 Env Audit Detail : Sch : 2 , Not Applicable . , Year : 2011 , On Dt : 07/05/2012

Commissioned Dt : 20/04/1987 Production Start Dt : 01/04/1987 Applicability of CRZ Rules : No

5 Water Consumption in Kilo Lts Per Day Ind : 1010.000 Dom : 10.000 Borewells: 1

6 Waste Water generation / Discharge (klpd) : Ind : 640.000 Dom : 9.000 Tubewells: 0

7 Consumer No.(Electric Meter): Source of Water Supply: Borewell

8 Disposal Mode of Industrial / Domestic : Common E.T.P / Soak Pit

9 Discharge Pt / Final Receiving Body (Ultimate): Into CETP through pipeline of NTIEM / Into CETP through pipeline of NTIEM

10 Status of water consent Under the Water Act,1974: AWH-132561-31/03/2028 Last Inward:319687-13/09/2024[PRO]

11 Effluent Treatment plant (ETP) : Units, if provided and status :

ETP Details : P-Collection Cum Equalization, P-Equalization Tank, Primary, S-Aeration Tank, S-Anaerobic Digester, S-Settling Tank, Secondary, Tertiary

12 Whether Industry is a member of CETP ? Narol Textile Infrastructure & Enviro Management, Ahmedabad (EAST)

13 Boilers=2 , DG Sets=0 , Flue Gas =4, Process =0 , ETP Cap = 1440 , Capacity of All = NA

APCM Details : Alkali Scrubber, E.S.P

Fuel Used : Agro Waste/Briquettes

Stack Attached to : *** Not Applicable, Boiler, Fuel Heater (Thermic)

14 TSDF Name : Eco Care Infrastructures Pvt Ltd [48212]

15 Lab Charges Pending : NIL Water Cess Charges Pending : NIL

16 Last Env. Form V : 2022-2023 Water Cess Return : 2016-2017 HW Monthly Return : 2024-99

17 Last 3 Legal Action :

Insp Dt	Act	Leg Dt	For	Insp ID	IR-Leg	Type	Out No
27/10/2024	DIR	28/10/2024	31A, IMM,	824633	DIR	OTH	825634
16/03/2020	REV	18/04/2020	3MT,	562032	REV	DIR	559069
03/03/2020	DIR	06/03/2020	33A, IMM,	560389	DIR	OTH	556732

Monthly Patrak Data : Last Return : 202305 HAZD Waste Disposal : 0.000 (0 Trucks)

Electricity Units Consumed in month	Water Consumed in month	Effluent Discharged in month
Production - 15562, ETP - 0, APCM - 0	Meter Reading - 0, Kilo Litre - 1050	Meter Reading - 0, Kilo Litre - 0

05/11/2024

1/7 (Through XGN)



Gujarat Pollution Control Board

(Inspection Report) - Air, Water, Hazardous

PCB Id: 11119

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

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Gujarat Pollution Control Board

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General Observation

a	-	Is the Industry in Operation ??	No.	
a	-	R.O File No	ABD-NL-366 (2)	
b	-	Industry Operating without CCA	No.	
c	-	Has Production exceeded (last 3 MTHs) than CCA-Qty	No.	
d	-	Any products-NOT in CCA, manufactured-Last 3 MTHs	No.	
e	-	Foul Odour/Fugitive Emission/Bye Pass in Premises ??	No.	
f	-	Industry Name CHANGED in recent times ??	No.	
g	-	Has Regn with CETP or TSDF expired ??	No.	
h	-	Seperate Energy Meter for A.P.C.M ?	No.	
h	-	Provision of any STAND-BY Pump ??	No.	

GEM

18	-	Where Authorization Under BMW Rules 2016 obtained ? Provide Authorization No. / Date	No.	
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Haz Waste Related

a	-	Haz waste Catg confirmitive with CCA	Yes	
b	-	H.W generation exceeding CCA limits	No.	
c	-	Collection, Storage, Treatmnt, Disposal Facility Adequate ??	Yes	
d	-	Reusing or Recycling of Haz Waste by Industry ?	OF Others	
e	-	LogBook / XGN Manifests / Disposal Records TALLYING ??	Partially	
f	-	Stock of Haz-Waste @ premises/Whether EXCESS ?	@15 KL Spent acid	
g	-	Recycler/ Actual user has valid Authorization under rules 6 or 9 of HOWR-2016?	No.	
h	-	Installed capacity of the plane based on machinery installed (Capacity of Machine, No. of Batch/Day, Annual Capacity)	---	
i	-	Technical capability and equipment complying with the SOP/Guideline?	Yes	
j	-	Is unit complying the conditions gives in SOP/Guidelines?	Yes	
k	-	Facility is adequate for the applied process	Yes	
l	-	Passbook is maintained?	No.	
m	-	Details of PLI, if applicable	--	
n	-	Details of safety spectrs provided by the facility	Not Provided	
o	-	Seprate storage area for Haz. Waste for the utilization or generation from the process is provided?	Yes	
p	-	Quantity of Hazardous waste procured as per CCA?	No.	

Remarks :

-
Note: EIA 2006 / SEIAA / E.C / MOEF Applicable : Yes

Site Observations during Inspection, PCB-ID: (11119)

05/11/2024

3/7 (Through XGN)



Inspection Crux:

Water Observation:

Air Observation:

Hazard Observation:

General Observation:

M/s. Devi Synthetics (11119) is visited in connection with the information received regarding serious health effects occurred to workers due to chemical reaction dated 27/10/2024 (10:00 AM) in the unit at morning hours. Detailed IR of the same is attached as doc. IR is also forwarded on dated 27.10.2024 through e-mail.

[4747]-04/11/2024

~ RO Comments/Reply :As per IR observations.....-05/11/2024

I recommend : g. Recommend Strict Action

Point to point reason of recommendation for this action

IR already Mailed to HO and closure issued..

W.C Notings:

Specific Instructions given to Industry at the time of visit , for Pt to Pt Compliance



Gujarat Pollution Control Board

PCB Id: 11119

(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

7. સદર ઘટનાની જાણ બોર્ડને ન કરવા બદલ ખુલાસો કરવો.

1. આપના એકમમાં આશરે 10:00 AM વાગ્યે spent Acid pump દ્વારા HDPE ની storage tank માં ખાલી કરતા સમયે 7-8 લોકો નાં બેભાન થવાની ઘટના બનેલ છે. જ અંગેનાં કારણો, અન્ય વિગતો તથા spent Acid નાં management, storage & utilization અંગેની સંપૂર્ણ માહિતી સમયબંધ રીતે આપવી.

2. સદર ઘટનાની affect થયેલ લોકોને L.G. Hospital ખસેડવામાં આવેલ છે જેની સંપૂર્ણ વિગતો તેઓની treatment complete થાય ત્યા સુધી સમયબંધ જમા કરાવવી.

3. સદર ઘટનાનાં બનાવ સંદર્ભમાં કરાવેલ Government agency નો સંપર્ક તથા તેઓ દ્વારા લીધેલ પગલાની માહિતી તેમજ આપના દ્વારા લીધેલ પગલા / compliance ની details આપવી.

5. ભવિષ્યમાં સદર ઘટના ન બને તે અંગે પગલા લેવા તથા Spent Acid ની utilization ની SOP તથા MRF નાં compliance રજુ કરવાં.

4. Spent acid નો Rule - 9 ની મંજૂરી વિના utilization કરવામાં આવે છે જે અંગે ખુલાસો કરવો.

6. Spent Acid કચાથી મંગાવવામાં આવે છે તથા તેની qty અંગેની વિગતો manifest સહિત છેલ્લા 3 માસની આપવી.

9. Storage tank તથા તેમાંથી transfer સમયે generate થતા fumes માટે scrubber ની feasibility ચકાસવી તથા બોર્ડને જાણ કરવી.

8. Spent Acid નું transfer mechanism માટે end point પર flexible pipelineથી કરવામાં આવે છે જે માટે fixed line લગાવવી.

Compliance Observed in this Inspections.

Instructions in Previous Visits and Reply	Insp Det	Instruction Status
1. છેલ્લા 03 માસના ઉત્પાદનના, કાચા માલના વપરાશ, પાણી વપરાશના, ગંદા પાણી નિકાલના, બળતણ વપરાશના અને Hazardous Waste સ્ટોક/નિકાલ ના ડેટા રજુ કરવા.	819183(17/09/24)	---
2. એકમને મળેલ CC&A ની શરતોનું ચુસ્તપણે પાલન કરવું.	819183(17/09/24)	---

05/11/2024

5/7 (Through XGN)



Gujarat Pollution Control Board

PCB Id: 11119

(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

Annexure Details - Air, Stack, Hazardous Waste & Samples PCB-ID: (11119)

A Sample Details

Sr	Act	Ph/Temp/Air Sampled	Time	Type	Sampling Point	Col-Cond
1	H-18	@2-3 on ph strip /	1210-1210	REP	from tanker of spent acid within unit premises (gj 27x 5811) ~	Spent Acid

B Process Stacks

C Flue gases Stacks

Sr	Stack attached to	Mts	Remark	SMF	APCM	Fuel	Consp-Unit	Insp Remk
1	*** Not Applicable	0		N.A	N.A	Not Used/N.A		
2	*** Not Applicable	0		N.A	N.A	Not Used/N.A		
3	Boiler	34	8.0 TPH common Stack	YES	ASC,ESP	Agro Waste/Briquette s	45 TPD	not in operation
4	Fuel Heater (Thermic)	34	2500 U Common Stack	YES	ASC,ESP	Agro Waste/Briquette s	45 TPD	not in operation

D Details about Hazardous Waste Management :

Sr	Source of Hazardous Waste	Catg	Qty/Year	HW Disposal Management
1	Spent acid	I -26.3	1200.000-M.T	COL,REC,STO,DST
2	Chemical Residues	I -24.1	3.000-M.T	COL,DSS,STO,TRA
3	Chemical sludge from waste water treatment	I -35.3	12.000-M.T	COL,DSS,DEC,STO,TRA
4	Empty barrels/containers/liners contaminated with hazardous chemicals /wastes	I -33.1	22.500-M.T	COL,DCO,REU,STO,TRA
5	Used or Spent Oil	I -5.1	0.100-M.T	COL,DSS,REU,TRA

E Products :

Sr	Product Name	NOC Qty	CCA Qty	Applied Qty	Inspection Remark
1	Printing of clothes	100000.000	200000.000 - M.T	100000.000	

F Raw material :

Sr	Raw Material Name	Capacity - Unit / Month
1	acetic acid	0.000 - M.T
2	binders	0.000 - M.T
3	bleach liquire	0.000 - M.T
4	caustic	0.000 - M.T
5	disperse dyes & pigment dye	0.000 - M.T
6	printing gum	0.000 - M.T
7	soda ash	0.000 - M.T
8	textile auxiliaries and binder and finishing auxiliaries	0.000 - M.T

G Water Consumption & Generation Break up

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 1020.000	WWG : 649.000	Water Source	Remark
1	Boiler Feed	60.000	7.000	Borewell	
2	Domestic Purpose	10.000	9.000	Borewell	
3	Mnfg Process	300.000	48.000	Borewell	
4	Wash Water	650.000	585.000	Borewell	

H Solid Waste

Inspection Team : MR. BRIJESH JITENDRAKUMAR CHAUHAN

I hereby affirm, that all the PDF, Data mentioned above, fees paid has been checked & certified.

05/11/2024

6/7 (Through XGN)



Gujarat Pollution Control Board

PCB Id: 11119

(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

Signature By(MR. BRIJESH JITENDRAKUMAR CHAUHAN)

Inspection Report

Name and Address of the industry: **M/s. Devi Synthetics (11119)**
Plot no.306, B/h. Mahalaxmi Fabrics, Isanpur -
Narol road, Narol, Ahmedabad - 382405

Date and time of visit: 27/10/2024, 12:00 PM

Contacted person: Mr. Bahadurbhai Bhadauriya (Supervisor)
(M): 9327014607

Accident Outline: Chemical reaction in the factory of Narol; workers admitted into Hospital

Observations:

M/s. Devi Synthetics (11119) is visited in connection with the information received regarding serious health effects occurred to workers due to chemical reaction dated 27/10/2024 (10:00 AM) in the unit at morning hours. Unit is engaged into "Processing of Fabric – 15 Lacs meters/month" and having consent of the board for the same valid till 31.03.2028. Unit has applied for CCA Amendment application: Rule – 9 permission for utilization of spent sulfuric acid for neutralization purpose in ETP and application of the same is under processing at HO. During visit, unit is observed not in operation. As informed, during course of this incident, processing of fabrics including dyeing, mercerizing and bleaching was going on and parallel, transfer of spent acid from the tanker into provided spent acid storage tanks (2 nos. of tanks having 10 KL capacity each) was also going on. Unit has provided separate storage area for spent acid and processing activity – Bleaching is adjacent to the spent acid storage tanks. During visit, about 15 KL spent sulfuric acid is observed stored within provided storage tanks. Unit has provided pipeline and pump mechanism for transfer of spent sulfuric acid into storage tank. No any PPEs are observed provided to the workers for handling of toxic chemicals.

Fire brigade was called from outside to nullify the effect of the chemical reactions/gaseous fumes generated and within 5-10 minutes of time, the air became normal. As informed, @9-10 nos. of workers were working in the bleaching department and near to ETP area. These workers became fainted suddenly and they were immediately shifted to the L.G. Hospital, Maninagar for further treatment. Contacted person informed that primary cause of this event is not known yet. However, it could be due to some chemical reaction during mfg. process or mixing of corrosive vapors consisting vapor of chemical used in mfg activity and vapor generated during transfer of spent acid.

During visit, One spent acid carrying vehicle (GJ27X 5811) is observed within premises; one sample of the spent acid is collected from the tanker tap having greenish color and pH @2-3 on pH strip. Manifest is checked and it is noted that spent acid @10.00 MT is received through intermediate facility: Novel spent acid management facility generated from M/s. Ami Thalo Pigments, Vatva (ID: 14538) having manifest no. 2687024. Necessary instructions are issued to the unit.

Subsequently, **M/s. Ami Thalo Pigments, Vatva (ID: 14538)** is also visited to carry out details of the spent acid and also to collect the sample from the spent acid storage tank for analysis purpose. M/s. Ami Thalo Pigment is having valid CCA for manufacturing of Pigment Blue Crude. During visit, unit is not found in operation. During visit, it is observed that unit has provided 3 nos. of storage tank having 30 KL capacity each for the storage of generated spent acid from manufacturing process. About @80 KL spent acid is observed stored within provided storage tanks during visit. One tanker of Novel spent acid management facility is observed collecting spent acid from the provided storage tank having vehicle no. GJ 27 TD 2918 and quantity @10 MT and manifest no. 2687602 sending to M/s. Aditya Exim (ID: 10431) through intermediate facility of Novel spent acid management facility.

Conclusion:

In M/s. Devi Synthetics, toxic fumes generated from chemical reaction may have occurred during manufacturing process or maybe vapors generated from spent acid reacting with vapors with mfg process chemicals. Such chemical reaction may also have resulted into acute respiratory effect and asphyxia to the workers. However, actual reason could be known on receipt of FSL and other agency reports. It is observed that PPEs were not provided during handling of toxic chemicals.

Visiting officer:



B.J.Chauhan (AEE)

Photographs taken during visit:

M/s. Devi Synthetics:



Spent acid storage tank



Spent acid Tanker which was emptied during incident



Spent Acid Sample

Devi Synthetics [11119]
(Hazardous Waste Manifest)

Manifest No: **2687024**
26/10/2024 **Copy 2**

To be forwarded by To be Carried by the occupier after taking signature on it form the transporter.

Sender's Details			
Sender Name	AMI PHTHALO PIGMENTS(OLD NAME Unique Dye Chem) [14538]		
Address	T- Taluka -VAT Dist:VAT Pin no:382445		
Contact Details	982401451 export@uniquedyechem.com	GPS Coordinates	Lat 22.97459882530546 Long 72.63063813471794
Guardian Detail	ASHVIN PATEL, MANAGER, 7823015572, amphthais@gmail.com		
Receiver's Details			
State	Gujarat	Type of Facility	Actual user (within state)
Facility Details	Devi Synthetics [11119]		
Contact Details	9327014607 devisynthetics@yahoo.com	GPS Coordinates	Intramural Facility -Novel Spent Acid Management Lat :22.97317966181929 Long:72.59394198764168
Address	,3/H MAHALAXMI FABRICS,ISANPUR - NAROL ROAD,NAROL, Taluka -VAT Dist:VAT Pin no:382405		
Waste Details			
Waste Details	I-28-26.3--Spent acid	Total Qty	10.000MT
Waste Intended for Recycling		Consistency	liquid
Spent Acid Name	Spent Sulphuric Acid		
Transporter Details			
Name	union acid corporation	Contact Details	9824010365 info@novelwaste.com
Address	vatva gdc ahmedabad,vatva gdc ahmedabad District: Ahmedabad-Vatva Taluka -Ahmedabad-Vatva		
Vehicle Details			
Vehicle no	GJ27X5811 (JMEI No :862095058900355)	GPS Enabled	Yes
Driver name	BHALAJI	Driver Contact No	9757553070
Type of Vehicle	Tanker		
Waste Transportation Details			
Vehicle Depart	26/10/2024 5:00PM	Trip Start	26/10/2024 5:00PM
No of Drums	0	Loose Waste	0.000
Remarks	VIDE D.CH. NO. SPENT7779		
No of bags	0		

Sender's Declaration :
 (1) The above contents of hazardous/ other wastes consignment are fully and accurately described above by proper shipping name and are categorized, packed, marked and labeled, and are in all respects in proper conditions for its transport from aforementioned location to common facility or captive facility or actual user by way of road/ transportation in accordance with the applicable central as well as state government regulations.
 (2) I have obtained membership of common facilities/ carried out agreement with actual user for disposal/ actual use of hazardous waste having authorization under Rule-9.
 (3) I do hereby verify that no part of manifest is false and nothing has been concealed. If any information sprouts to be false or concealed, I will be held responsible for the consequences under HOWM Rules, 2016 and amendments thereof.

Name and stamp of sender: *Ami Phtalo Pigments* Date: *26/10/2024 12:05 PM*
 Signature: *Ami Phtalo Pigments*

Transporter's Acknowledgment of Receipt of waste
 Stamp: _____ Date: _____
 Signature: _____

Receiver's Certification of Receipt of Hazardous waste
 I, hereby declare that the said waste is received at the facility/unit for which I have valid CCA (under Rule-9 in case of recycling) for its disposal/ utilization. I also declare this information to be true failing which I will be held responsible for the consequences under HOWM Rules, 2016 and amendments thereof. I hereby, accept/ reject the manifest.

In Principal Approval Details :-Accepted - 26/10/2024 4:59PM - Remarks :receivable

Stamp: _____ Date: _____ Signature: _____

By scanning QR code, copy of transporter will be display. (All copy has same information)
 Print by 14538 @ 26/10/2024 05:00:43 PM 585b99fd-c767-4fb8-ba5b-4b4986c32865 Page 1 of 1

Manifest of Spent Acid

Ami Thalo Pigments:



Spent Acid Tanker



Spent Acid Storage Tank

M/s. Aditya Exim (Old Name-Nisha Exim) [10431]
(Hazardous Waste Manifest)

Manifest No: **2710224**
27/10/2024 **Copy 1**

To be forwarded by To be Carried by the occupier to the acceptor in the State Pollution Control Board or Committee.

Sender's Details			
Sender Name	AMI PHTHALO PIGMENTS(OLD NAME Unique Dye Chem) [14538]		
Address	T- Taluka -VAT Dist:VAT Pin no:382445		
Contact Details	982401451 export@uniquedyechem.com	GPS Coordinates	Lat 22.97459882530546 Long 72.63063813471794
Guardian Detail	ASHVIN PATEL, MANAGER, 7823015572, amphthais@gmail.com		
Receiver's Details			
State	Gujarat	Type of Facility	Actual user (within state)
Facility Details	Devi Synthetics [11119]		
Contact Details	9327014607 devisynthetics@yahoo.com	GPS Coordinates	Intramural Facility -Novel Spent Acid Management Lat :22.97317966181929 Long:72.59394198764168
Address	,3/H MAHALAXMI FABRICS,ISANPUR - NAROL ROAD,NAROL, Taluka -VAT Dist:VAT Pin no:382405		
Waste Details			
Waste Details	I-28-26.3--Spent acid	Total Qty	10.000MT
Waste Intended for Recycling		Consistency	liquid
Spent Acid Name	Spent Sulphuric Acid		
Transporter Details			
Name	Union Acid Corporation	Contact Details	9824010365 info@novelwaste.com
Address	vatva gdc ahmedabad,vatva gdc ahmedabad District: Ahmedabad-Vatva Taluka -Ahmedabad-Vatva		
Vehicle Details			
Vehicle no	GJ27X5811 (JMEI No :862095058900355)	GPS Enabled	Yes
Driver name	BHALAJI	Driver Contact No	9757553070
Type of Vehicle	Tanker		
Waste Transportation Details			
Vehicle Depart	27/10/2024 12:00PM	Trip Start	27/10/2024 12:00PM
No of Drums	0	Loose Waste	0.000
Remarks	VIDE D.CH. NO. SPENT7779		
No of bags	0		

Sender's Declaration :
 (1) The above contents of hazardous/ other wastes consignment are fully and accurately described above by proper shipping name and are categorized, packed, marked and labeled, and are in all respects in proper conditions for its transport from aforementioned location to common facility or captive facility or actual user by way of road/ transportation in accordance with the applicable central as well as state government regulations.
 (2) I have obtained membership of common facilities/ carried out agreement with actual user for disposal/ actual use of hazardous waste having authorization under Rule-9.
 (3) I do hereby verify that no part of manifest is false and nothing has been concealed. If any information sprouts to be false or concealed, I will be held responsible for the consequences under HOWM Rules, 2016 and amendments thereof.

Name and stamp of sender: *Ami Phtalo Pigments* Date: *27/10/2024 12:05 PM*
 Signature: *Ami Phtalo Pigments*

Transporter's Acknowledgment of Receipt of waste
 Stamp: _____ Date: _____
 Signature: _____

Receiver's Certification of Receipt of Hazardous waste
 I, hereby declare that the said waste is received at the facility/unit for which I have valid CCA (under Rule-9 in case of recycling) for its disposal/ utilization. I also declare this information to be true failing which I will be held responsible for the consequences under HOWM Rules, 2016 and amendments thereof. I hereby, accept/ reject the manifest.

In Principal Approval Details :-Accepted - 27/10/2024 12:00PM - Remarks :receivable

Stamp: _____ Date: _____ Signature: _____

By scanning QR code, copy of transporter will be display. (All copy has same information)
 Print by 14538 @ 27/10/2024 09:28:28 PM 075064-4261-4161-8uck-479623798-50 Page 1 of 2

Manifest of current disposal

GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,

GANDHINAGAR - 382010,

(T) 079-23232152



By RPAD

DIRECTION UNDER SECTION 31(A) OF THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT-1981 [HEREINAFTER REFERRED TO AS THE "AIR ACT"] AS AMENDED FROM TIME TO TIME.

- (1) WHEREAS you are having an industrial plant in the name of **M/s. Devi Synthetics** located **Plot No: 306, B/H Mahalaxmi Fabrics, Ishanpur-Narol Road, Narol, Ahmedabad** for manufacturing of **Processing and Printing of Clothes**.
- (2) AND WHEREAS the Gujarat Pollution Control Board has granted you Consolidated Consent and Authorization (CC & A) under the provisions of the Environmental Acts/Rules by its Consent Order No **AWH-132561** dated – **02/03/2024** which is valid up to **31/03/2028** for the manufacture of above said product subject to the conditions mentioned therein.
- (3) AND WHEREAS your industry was visited on **27/10/2024** under section 24 of The Air (Prevention and Control of Pollution) Act-1981 by authorized officers of the Board, during said visit it was observed that:
 1. Toxic fumes/vapors generated from chemical reaction during manufacturing process in bleaching area with the vapors generated from spent acid.
 2. Chemical reaction has resulted into acute respiratory effect and asphyxia to the workers.
 3. It is observed that PPEs were not provided during handling of toxic chemicals.
 4. 9-10 nos. of workers were working in the bleaching department and near to ETP area. These workers became fainted suddenly and they were immediately shifted to the Hospital, for further treatment. It has been reported that two workers have lost their lives, while seven others are currently under treatment.

AND WHEREAS considering above, officials of the Board issued "written remarks" onsite at the time of inspection. Considering the severity of accident, fatality of 02 persons and aforesaid observations during the inspection on 27/10/2024, prima facie it is evident that you have failed to take necessary precautions and actions to prevent such accident which has resulted into occurrence of such accident.

UNDER THE CIRCUMSTANCES, I, **J. B. Pandya, Unit Head, Ahmedabad East** of the Gujarat Pollution Control Board issue the direction under section 31(A) of The Air (Prevention and Control of Pollution) Act-1981 as under:

- 1) To prohibit you from the above said manufacturing activity, with the **immediate effect**.
- 2) To close the operation of your industrial plant on the above mentioned premises.
- 3) To prohibit any kind of manufacturing activities through Captive Power Plant and/or D. G. Sets.
- 4) To direct the concerned authority to stop supply of electricity (except single phase) and water with the **immediate effect**.
- 5) Unit shall submit compliance of above observations with documentary evidences.
- 6) To direct submission of **Rs. 0.75 lakh/-** bank guarantee with revocation application.

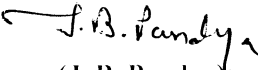
- 7) Unit shall be liable to pay interim Environmental Damage Compensation to the Board of Rs. 25 lakhs as per prevailing EDC policy through XGN.

If the above directions are not complied, you are liable for prosecution under section 37(2) of The Air (Prevention and Control of Pollution) Act-1981 which provides punishment with imprisonment for a term not less than one year and six months and may extend to six years and with fine.

If you are aggrieved by aforesaid direction, you may file an appeal under section 31 of the Air (Prevention and Control of Pollution) Act-1981 before Appellate Authority (Forests & Environment Department, Government of Gujarat) within thirty days from the date of this order.

This order is issued after approval of competent authority.

For and on behalf of
Gujarat Pollution Control Board


(J. B. Pandya)

Unit Head, Ahmedabad East

NO: GPCB/ABD/CCA/NL-64(2)/ID: 11119/

Date: / /2024

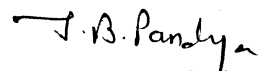
Issued to:

M/s. Devi Synthetics,
Plot no. 306, B/H Mahalaxmi Fabrics,
Isanpur, Narol Road, Narol,
Ahmedabad- 382405.

COPY TO:-

1. The Chairman,
Torrent power Limited,
Lal Darwaja,
Ahmedabad – 380001. With a request to disconnect the supply of Electricity with the immediate effect of the industrial plant of M/s. Devi Synthetics located Plot No: 306, B/H Mahalaxmi Fabrics, Ishanpur-Narol Road, Narol, Ahmedabad and intimate to us accordingly.
2. The Manager,
Torrent power Limited,
Naranpura,
Ahmedabad – 380 013. With a request to disconnect the supply of Electricity with the immediate effect of the industrial plant of M/s. Devi Synthetics located Plot No: 306, B/H Mahalaxmi Fabrics, Ishanpur-Narol Road, Narol, Ahmedabad and intimate to us accordingly.
3. Regional Officer,
Ahmedabad (East)....You are requested for monitoring of the unit & send compliance.

For and on behalf of
Gujarat Pollution Control Board


(J. B. Pandya)

Unit Head, Ahmedabad East

Outward No: 825634, 28/10/2024

IN THE HIGH COURT OF GUJARAT AT AHMEDABAD**R/CRIMINAL MISC.APPLICATION (FOR REGULAR BAIL - BEFORE CHARGESHEET) NO. 23551 of 2024**

=====

VINODBHAI DEVIDUTT AGRAWAL

Versus

STATE OF GUJARAT

=====

Appearance:

MR ND NANA VATY, SR. ADVOCATE WIHT MR MAULIK S SHETH(3586) for
the Applicant(s) No. 1

MR RONAK RAVAL, APP for the Respondent(s) No. 1

=====

CORAM:HONOURABLE MR. JUSTICE HASMUKH D. SUTHAR**Date : 18/12/2024****ORAL ORDER**

[1.0] Heard Mr. N.D.Nanavaty, learned Senior Counsel assisted by Mr.Maulik Sheth, learned counsel for the applicant and Mr. Ronak Raval, learned APP for the respondent State.

[1.1] **RULE.** Learned APP waives service of rule for the respondent-State.

[2.0] The present application is filed under Section 483 of the Bharatiya Nyaya Suraksha Sanhita, 2023 (for short "BNSS") for regular bail in connection with **FIR being C.R. No.11191065240963 of 2024** registered with **Narol Police Station, Ahmedabad City**, for the offence under Sections 105, 110, 125, 286 and 54of BNS.

[3.0] Learned Senior advocate appearing on behalf of the applicant submits that applicant is innocent and the offense is not punishable by life imprisonment or death penalty. The applicant is the proprietor of M/s. Devi Synthetics since 1996 and doing textile business. The applicant runs factory which is a fabric process house which process raw gray fabric

converting into finished fabrics and due to such process, factory generates effluents. In the said business, various chemicals like bleach, caustic soda, hydrogen peroxide, soda ash, acetic acid, titanium dioxide, soap, printing colors and finishing chemicals are used in the fabric process to neutralize the said alkaline effluent the applicant requires spent acid and the same is provided through Novel Spent Acid management, GPCB recognized body, which provides the said acid, situated at Vatva. In the entire process, effluent is the by-product, which needs to be treated with the help of installed ETP before it is released in CETP. He further submitted that, the applicant has nowhere compromised with the safety measures of the workers and from time to time, safety equipment were purchased. Till today, there is not a single report which shows that the applicant has failed to comply with the necessary permissions or safety measures and the GPCB has neither issued any closure statement nor imposed any penalties prior to the said incident. The applicant has always followed and complied with all the norms and procedure and regulations of GPCB till today but unfortunately this unfortunate incident happened and three labourers working there have lost their lives and six labourers received simple injuries. The applicant being owner cannot supervise the entire process and for that, accused No.2 supervising product and other technical aspect of the factory, who is having vast experience. He also submitted that, when the said untoward incident happened, the applicant was not present at the factory, but as and when he informed about the alleged incident, he rushed to the factory and immediately provided treatment. He has given sufficient compensation under the Workmen Compensation Act; though the applicant has fully complied with all environment management technical consultants and complied with all formalities, beyond control, alleged incident took place and therefore, there is no question to invoke 302 of Indian Penal Code, 1860. The applicant is a businessman and having no any antecedent. He is in jail since 27.10.2024

and the offence is based on circumstantial evidence. However, son of the applicant has filed an undertaking stating that, without prejudice, the applicant is ready and willing to pay Rs.45 lacs to each family of the deceased as compensation and some part amount of compensation has already been made to the family of the deceased. Therefore, learned Senior Counsel requests that, considering the nature of the offense, the applicants may be granted bail with suitable conditions imposed.

Further, son of the applicant has also filed an undertaking dated 09.12.2024 showing the amount of compensation which are already paid and also showing the amount which yet to be paid. Also, the son of the applicant has filed an undertaking showing the amount of compensation which are already paid to injured individuals. Copies of both the Undertakings are ordered to be taken on record.

[4.0] Learned APP appearing on behalf of the respondent-State has opposed the present application and submitted that, the applicant being proprietor of the entire factory is responsible for the said incident. Though he was fully aware that he has not taken care of conducting hazardous activities, alleged untoward incident took place, in which three persons have lost their lives and 6 persons have received injuries. The FSL report has been done, and the critical root cause has been identified as negligence on the part of the applicant. The applicant employed laborers without providing safety gear and is fully responsible for the untoward incident. There were no essential safety measures in place, such as ventilation systems, gas detectors, or emergency evacuation protocols. Furthermore, by employing a minor child as a laborer, the applicant violated legal provisions under the Factories Act and the Child and Adolescent Labour (Prohibition and Regulation) Act. Offering compensation and attempting to show bonafides is merely a civil remedy and does not absolve the accused of criminal liability. Since the

investigation is still ongoing, this is not a case for bail. If released, there is a significant risk of evidence tampering and witness interference. In these circumstances, the application for bail does not deserve any consideration.

[5.0] While granting bail, the Court has to consider the involvement of the accused in the alleged offence, the jurisdiction to grant bail has to be exercised on the basis of the well settled principles having regard to the facts and circumstances of each case and the following factors are to be taken into consideration while considering an application for bail: (i) the nature of accusation and the severity of the punishment and the nature of the materials relied upon by the prosecution; (ii) reasonable apprehension of tampering with the witnesses and threat to the complainant or the witnesses; (iii) reasonable possibility of securing the presence of the accused at the time of trial or the likelihood of his abscondence; (iv) character behaviour and standing of the accused and the circumstances which are peculiar to the accused; (v) larger interest of the public or the State and similar other considerations are required to be considered.

[6.0] This Court has heard learned counsel for the respective parties, perused the record and affidavit filed by Investigating Officer Mr.B.S.Jadeja, Isanpur Police Station, Ahmedabad. As per the FIR, case of the prosecution is that, on 27.10.2024, alleged incident took place in M/s. Devi Synthetic, wherein, 3 labourers succumbed to death and 6 labourers have received injuries. As per the allegation, the company failed to provide essential safety gear, such as helmets, gloves, masks, etc., despite these being requested, and did not take proper precautions within the factory premises. The company allowed a tanker from NOVEL Spent Acid Management to unload spent acid on the premises. During this process, a chemical reaction, or some other cause, led to the

emission of hydrogen sulfide (H₂S). Due to the lack of safety measures and personal protective equipment, laborers inhaled the poisonous gas, resulting in fatalities and injuries among some workers. Although the applicant was fully aware of the hazardous activities taking place in his factory, which is a profit-making venture, he failed to provide necessary safety gear, and these activities continued, leading to the unfortunate incident. Therefore, being the owner of the premises, the applicant is fully liable for the incident. The applicant's presence or absence at that time is irrelevant. The applicant had sufficient knowledge of the standard norms established under the Factories Act, which require various clearance certificates. However, the applicant failed to comply with these regulations, particularly Section 68 of the Factories Act, 1948, however, one minor was employed. An FIR was filed in this regard, and the applicant was arrested.

[7.0] Following aspects are also considered:

- (1) Investigation is almost over;
- (2) Applicant is behind the bar since 27.10.2024;
- (3) There is nothing to be recovered or discovered from the applicant;
- (4) There is no possibility to conclude the trial in near future.
- (5) Applicant has no past antecedent.
- (6) So far liability or knowledge part is concerned, it is a matter of evidence. Considering the facts of the case, more particularly considering the fact that, the applicant is having no past antecedent and is ready and willing to give adequate compensation to each family of the deceased as well as injured individuals, no purpose would be served to detain the applicant further in custody. Hence, without discussion on merit of the case, application deserves consideration.

[8.0] This Court has also taken into consideration the law laid down by the Hon'ble Apex Court in the case of **Sanjay Chandra vs. Central Bureau of Investigation** reported in [2012]1 SCC 40 as well as in the case of **Gudikanti Narasimhulu And Ors vs. Public Prosecutor, High Court of Andhra Pradesh** reported in (1978)1 SCC 240. Obviously, the conclusion of trial will take time and keeping the accused behind the bars is nothing but amounts to pre-trial conviction and therefore, considering the celebrated principle of bail jurisprudence is that "*bail is a rule and jail is exception*" as well as the concept of personal liberty guaranteed under Article 21 of the Constitution of India, present application deserves consideration.

[9.0] In the facts and circumstances of the case and considering the nature of the allegations made against the applicant in the FIR, without discussing the evidence in detail, *prima facie*, this Court is of the opinion that this is a fit case to exercise the discretion and enlarge the applicant on regular bail. Hence, the present application is allowed. The applicant is ordered to be released on regular bail in connection with **FIR being C.R. No.11191065240963 of 2024** registered with **Narol Police Station, Ahmedabad City**, on executing a personal bond of Rs.25,000/- (Rupees Twenty-five Thousand only) with one surety of the like amount to the satisfaction of the trial Court and subject to the conditions that he shall;

- (a) not take undue advantage of liberty or misuse liberty;
- (b) not act in a manner injurious to the interest of the prosecution & shall not obstruct or hamper the police investigation and shall not to play mischief with the evidence collected or yet to be collected by the police;
- (c) surrender passport, if any, to the Trial Court within a week;
- (d) not leave the State of Gujarat without prior permission of the Trial Court concerned;
- (e) mark presence before the concerned Police Station once in a

week till filing of the chargesheet and after filing of the chargesheet, mark presence before concerned police station once in a month for a period of six months;

- (f) furnish the present address of his residence to the Investigating Officer and also to the Court at the time of execution of the bond and shall not change the residence/contact number without prior permission of Trial Court;

[10.0] As per the Undertakings filed by son of the applicant (which is submitted subsequently), it reveals that, the applicant has already paid Rs.15,000/- (rupees fifteen thousand) to all 6 injured individuals. It is further declared that, no one (injured) has sustained partial or permanent disability.

[11.0] As per the Undertaking dated 09.12.2024, the amount of compensation already paid to the family members of the deceased are as under:-

Sr. No.	Names	Amount (already paid)
1	<u>Deceased Luvkush Mishra</u> - Rs.7,00,000/- to Durgavati (mother of Luvkush Mishra) - Rs.8,00,000/- to Pappu Mishra (father of Luvkush Mishra)	Rs.15,00,000/-
2	<u>Deceased Kamalkumar Yadav</u> - Rs.5,00,000/- to Munnalal Yadav (Father of Kamalkumar Yadav) - Rs.10,00,000/- to Jyoti Yadav (mother of Kamalkumar Yadav)	Rs.15,00,000/-
3	<u>Deceased Mahfuz Ansari</u> - Rs.2,00,000/- to Aamir Ansari (Brother of Mahfuz Ansari) - Rs.2,00,000/- to Mariyam Bibi (wife of Mahfuz Ansari)	Rs.4,00,000/-

[12.0] In view of the above, the applicant shall pay the remaining amount of compensation to the family members of the deceased as under:

Sr. No.	Names	Total Amount (to be paid)
1	<p><u>Legal Heirs of deceased Luvkush Mishra</u> (i) Rs.15,00,000/- to Pappu Mishra (father of Luvkush Mishra) (Bank of Baroda, Isanpur Branch, Ahmedabad, A/c. No.29090100006418, IFSC No.BARB0ISANPU)</p> <p>(ii) Rs.15,00,000/- to Durgavati (mother of Luvkush Mishra) (Bank of Baroda, Govindvadi Branch, Ahmedabad, A/c. No.75210100019428, IFSC No.BARB0DBISAN)</p>	<u>Rs.30,00,000/-</u>
2	<p><u>Legal Heirs of deceased Kamalkumar Yadav</u> (i) Rs.5,00,000/- to Jyotiben (wife of Kamalkumar Yadav) (Punajb National Bank, New Cloth Market Branch, A/c. No.0985000109195597, IFSC No.PUNB0098500)</p> <p>(ii) Rs.10,00,000/- to Anaya (daughter of Kamalkumar Yadav) (Punajb National Bank, New Cloth Market Branch, A/c. No.0985001500025906, IFSC No.PUNB0098500)</p> <p>(iii) Rs.10,00,000/- to Ashvi (daughter of Kamalkumar Yadav) (Punajb National Bank, New Cloth Market Branch, A/c. No.0985001500025890, IFSC No.PUNB0098500)</p> <p>(iv) Rs.5,00,000/- to Munnalal Yadav (Father of Kamalkumar Yadav) (SBI, Narol Branch, A/c. No.30609036319, IFSC No.SBIN0011792)</p>	<u>Rs.30,00,000/-</u>

3	<p><u>Legal Heirs of deceased Mahfuz Ansari</u></p> <p>(i) Rs.2,00,000/- to Mandvabibi (mother of Mahfuz Ansari) (Bank of India, Rajganj Jharkhand, A/c. No.472610110000560, IFSC No.BKID0004726)</p> <p>(ii) Rs.4,00,000/- to Mariyambibi (wife of Mahfuz Ansari) (State Bank of India, Rajganj Jharkhand, A/c. No.20453086325, IFSC No.SBIN0012625)</p> <p>(iii) Rs.7,00,000/- to Mustakim (son of Mahfuz Ansari) (Bank of India, Rajganj Jharkhand, A/c. No.472610110015480, IFSC No.BKID0004726)</p> <p>(iv) Rs.7,00,000/- to Soniparvin (daughter of Mahfuz Ansari) (Bank of India, Rajganj Jharkhand, A/c. No.472610510001801, IFSC No.BKID0004726)</p> <p>(v) Rs.7,00,000/- to Mustak (Son of Mahfuz Ansari) (Bank of India, Rajganj Jharkhand, A/c. No.472610510001774, IFSC No.BKID0004726)</p> <p>(vi) Rs.7,00,000/- to Gulzar (Son of Mahfuz Ansari) (Bank of India, Rajganj Jharkhand, A/c. No.472610110010777, IFSC No.BKID0004726)</p> <p>(vii) Rs.7,00,000/- to Dildar (Son of Mahfuz Ansari) (Bank of India, Rajganj Jharkhand, A/c. No.472618210015149, IFSC No.BKID0004726)</p>	<p><u>Rs.41,00,000/-</u></p>
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[13.0] It is clarified that the aforementioned amount of compensation shall be deposited by the applicant with the Nazir Department of the concerned Sessions Court **immediately at the time of execution of bail bond**. In turn, the learned Sessions Court, as directed in the above-mentioned table, shall transfer the amount to the respective bank accounts of the legal heirs of the deceased, subject to the following conditions:-

- (i) Upon deposit of such amount, the amount shall be invested in FDRs initially for a period of five years in the names of legal heirs of the deceased;
- (ii) FDR shall be automatically renewed in case of minor/s till they attained majority;
- (iii) The interest accrued thereon shall be credited automatically in the respective bank accounts of legal heirs of the deceased every month;
- (iv) Original FDRs shall be retained by the Nazir of Sessions Court in safe custody, However, photocopy of the FDRs and passbook shall be given to the legal heirs;
- (v) No cheque book and no loan or advance or withdrawal shall be allowed against the said FDRs;
- (vi) At the time of conclusion of the trial, learned trial Court shall pass appropriate order qua amount including adjustment of the same towards compensation under Section 395 of BNSS.
- (vii) The Id. Sessions Court concerned will be free to add/amend or impose any of the above condition/s as it deems fit.

[14.0] The authorities will release the applicant only if he is not required in connection with any other offence for the time being. If breach of any of the above conditions is committed, the Sessions Judge concerned will be free to issue warrant or take appropriate action in the matter.

[15.0] Bail bond to be executed before the lower Court having

jurisdiction to try the case. It will be open for the concerned Court to delete, modify and/or relax any of the above conditions, in accordance with law.

[16.0] If any proceedings under the provisions of the Factories Act, Child and Adolescent Labour (Prohibition and Regulation) Act or any other enactment by any Department are going on, the same shall not adverse by any of the observations made in this order and the same shall be decided by the Court / authority concerned on its own merit.

[17.0] At the trial, the trial Court shall not be influenced by the observations of preliminary nature qua the evidence at this stage made by this Court while enlarging the applicant on bail.

[18.0] Rule is made absolute to the aforesaid extent. Direct service is permitted.

Sd/-
(HASMUKH D. SUTHAR,J)

SUCHIT-52



Gujarat Pollution Control Board

Annexure R-6**PCB Id: 11119****(Inspection Report) - Air, Water, Hazardous**

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

1 Industry Details **Devi Synthetics****Outward No: 44150-23/12/2024**

Email : devisynthetic@yahoo.com **PLOT NO: 306,**
Telephone : - **-, B/H MAHALAXMI FABRICS, ISANPUR - NAROL ROAD, NAROL,**
AHMEDABAD - 382405
DIST : Ahmedabad-Vatva, TAL : Ahmedabad-Vatva, SIDC : Narol

Inspection Id : 831122 (On Application) **Ro Name : Ahmedabad (East)**

2 Type / Scale / Sector / Status : RED / SMALL / Yarn / Textile processing involving any effluent/emission generating processes including bleaching, dyeing, printing and colouring / In Operation

3 Inspection Dt & Time : 23/12/2024 12:45 / Air , Water , Hazd **Person Contacted :** VINODBHAI D. AGRAVAL

4 Env Audit Detail : Sch : 2 , Not Applicable . , Year : 2011 , On Dt : 07/05/2012

Commissioned Dt : 20/04/1987 **Production Start Dt :** 01/04/1987 **Applicability of CRZ Rules :** No

5 Water Consumption in Kilo Lts Per Day Ind : 1010.000 Dom : 10.000 **Borewells: 1**

6 Waste Water generation / Discharge (klpd) : Ind : 640.000 Dom : 9.000 **Tubewells: 0**

7 Consumer No.(Electric Meter): **Source of Water Supply:** Borewell

8 Disposal Mode of Industrial / Domestic : Common E.T.P / Soak Pit

9 Discharge Pt / Final Receiving Body (Ultimate): Into CETP through pipeline of NTIEM / Into CETP through pipeline of NTIEM

10 Status of water consent Under the Water Act,1974: AWH-132561-31/03/2028 Last Inward:319687-13/09/2024[PRO]

11 Effluent Treatment plant (ETP) : Units, if provided and status :

ETP Details : P-Collection Cum Equalization, P-Equalization Tank, Primary, S-Aeration Tank, S-Anaerobic Digester, S-Settling Tank, Secondary, Tertiary

12 Whether Industry is a member of CETP ? Narol Textile Infrastructure & Enviro Management, Ahmedabad (EAST)

13 Boilers=2 , DG Sets=0 , Flue Gas =4, Process =0 , ETP Cap = 1440 , Capacity of All = NA

APCM Details : Alkali Scrubber, E.S.P
 Fuel Used : Agro Waste/Briquettes
 Stack Attached to : *** Not Applicable, Boiler, Fuel Heater (Thermic)

14 TSDF Name : Eco Care Infrastructures Pvt Ltd [48212]

15 Lab Charges Pending : NIL **Water Cess Charges Pending : NIL**

16 Last Env. Form V : 2022-2023 **Water Cess Return : 2016-2017** **HW Monthly Return : 2024-99**

17 Last 3 Legal Action :

Insp Dt	Act	Leg Dt	For	Insp ID	IR-Leg	Type	Out No
27/10/2024	DIR	28/10/2024	31A, IMM,	824633	DIR	OTH	825634
16/03/2020	REV	18/04/2020	3MT,	562032	REV	DIR	559069
03/03/2020	DIR	06/03/2020	33A, IMM,	560389	DIR	OTH	556732

Monthly Patrak Data : Last Return : 202410 **HAZD Waste Disposal : NO DATA**

Electricity Units Consumed in month	Water Consumed in month	Effluent Discharged in month
Production - 155850, ETP - 0, APCM - 0	Meter Reading - 0, Kilo Litre - 15625	Meter Reading - 0, Kilo Litre - 0

23/12/2024

1/8 (Through XGN)



Gujarat Pollution Control Board

PCB Id: 11119

(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

General Observation

a	- Is the Industry in Operation ??	No.	
a	- R.O File No	ABD-NL-366 (2)	
b	- Industry Operating without CCA	No.	
c	- Has Production exceeded (last 3 MTHs) than CCA-Qty	No.	
d	- Any products-NOT in CCA, manufactured-Last 3 MTHs	No.	
e	- Foul Odour/Fugitive Emission/Bye Pass in Premises ??	No.	
f	- Industry Name CHANGED in recent times ??	No.	
g	- Has Regn with CETP or TSDF expired ??	No.	
h	- Seperate Energy Meter for A.P.C.M ?	No.	
h	- Provision of any STAND-BY Pump ??	No.	

Air Related

a	- Fuel Type confirmitive with CCA ?	Yes	
b	- Av. Fuel Consumption EXCEEDING CCA limits	No.	
c	- APC Measures confirmitive with CCA conditions ??	Yes	
d	- ALL APCMs are in operation	Yes	
e	- SMF availability	Not Reqd	
f	- Thick Smoke observed in Flue Gas/Processes ??	No.	
g	- ph of Scrubbing Media as per requirement ??	Yes	
h	- Ultimate Disposal of Scrubbing Media	ETP	
i	- Nos of Samples : Stack & Ambient	0, 0	

GEM

18	- Where Authorization Under BMW Rules 2016 obtained ? Provide Authorization No. / Date	No.	
----	---	-----	--

Haz Waste Related

a	- Haz waste Catg confirmitive with CCA	Yes	
b	- H.W generation exceeding CCA limits	No.	
c	- Collection, Storage, Treatmnt, Disposal Facility Adequate ??	Yes	
d	- Reusing or Recycling of Haz Waste by Industry ?	No	
e	- LogBook / XGN Manifests / Disposal Records TALLYING ??	Fully	
f	- Stock of Haz-Waste @ premises/Whether EXCESS ?	as per crux	
g	- Recycler/ Actual user has valid Authorization under rules 6 or 9 of HOWR-2016?	No.	
h	- Installed capacity of the plane based on machinery installed (Capacity of Machine, No. of Batch/Day, Annual Capacity)	-----	
i	- Technical capability and equipment complying with the SOP/Guideline?	No.	
j	- Is unit complying the conditions gives in SOP/Guidelines?	No.	
k	- Facility is adequate for the applied process	No.	
l	- Passbook is maintained?	No.	
m	- Details of PLI, if applicable	-----	
n	- Details of safety specs provided by the facility	-----	
o	- Seperate storage area for Haz. Waste for the utilization or generation from the process is provided?	Yes	
p	- Quantity of Hazardous waste procured as per CCA?	Yes	

Water Parameter

b	- Source of Water Supply	Borewell	
c	- W.W.G is EXCEEDING the CCA Limits	No.	



Gujarat Pollution Control Board

PCB Id: 11119

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

d	-	W.W Disposal as per the Consent Conditions ?	Yes	
e	-	Was the ETP in operation ?	No	
f	-	Treatment System ADEQUATE to handle existing effluent	Adequate	
g	-	Did u observe ANY ILLEGAL Discharge ??	No.	
h	-	Nos of Samples collected	0	

Remarks :

-
Note: EIA 2006 / SEIAA / E.C / MOEF Applicable : Yes

Site Observations during Inspection , PCB-ID: (11119)

Inspection Crux:

Water Observation:

Air Observation:

Hazard Observation:

General Observation:

Unit is inspected with reference to the revocation application. Unit was issued closure under section 31(A) of Air Act vide order no: GPCB/ABD/CCA/NL-64(2)/ID:11119/825634 dated 28/10/2024 for the reason mentioned therein. Unit is having CCA valid upto 31/03/2028. Power supply of unit was disconnected on 28/10/2024. During visit, unit is not observed in operation due to closure. All plant & machinery, ETP & utilities are observed in idle condition. Unit has already applied for Rule-9 permission and application is under process. General housekeeping & ambient air quality is observed normal during visit. Unit is instructed to submit the details of person (death/injury) & compensation paid by unit in connection to Hon NGT matter OA 229/2024 (WZ). Unit is also instructed to submit the DISH report. Unit is also instructed to submit the details of EDC payment. Necessary written instructions are issued to the unit during visit. [635]-23/12/2024
~ RO Comments/Reply :As per IR.....-23/12/2024

I recommend : Closure May be Revoked : Revocation Type: Trial Revocation

W.C Notings: -----[635-NRO]~

Specific Instructions given to Industry at the time of visit , for Pt to Pt Compliance



Gujarat Pollution Control Board

PCB Id: 11119

(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

4. EDC Payment ની વિગતો રજુ કરવી.
3. આપના એકમની ઘટના અંગેનો DISH નો રીપોર્ટ રજુ કરવો.
5. બોર્ડનાં closure order નું ચુસ્તપણે પાલન કરવું.
1. બોર્ડનાં closure order નું compliance ફોટોગ્રાફ સાથે રજુ કરવું.
2. Hon'ble NGT નાં O.A. 229/2024(WZ) નાં order મુજબ આપની કંપનીમાં Death/Injury પામેલ વ્યક્તિઓની માહિતી તથા તેના compensation ની વિગતો રજુ કરવી.

Compliance Observed in this Inspections.

Instructions in Previous Visits and Reply	Insp Det	Instruction Status
7. સદર ઘટનાની જાણ બોર્ડને ન કરવા બદલ ખુલાસો કરવો.	824633(27/10/24)	---
1. આપના એકમમાં આશરે 10:00 AM વાગ્યે spent Acid pump દ્વારા HDPE ની storage tank માં ખાલી કરતા સમયે 7-8 લોકો નાં બેભાન થવાની ઘટના બનેલ છે. જ અંગેનાં કારણો, અન્ય વિગતો તથા spent Acid નાં management, storage & utilization અંગેની સંપૂર્ણ માહિતી સમયબંધ રીતે આપવી.	824633(27/10/24)	---
2. સદર ઘટનાની affect થયેલ લોકોને L.G. Hospital ખસેડવામાં આવેલ છે જેની સંપૂર્ણ વિગતો તેઓની treatment complete થાય ત્યા સુધી સમયબંધ જમા કરાવવી.	824633(27/10/24)	---
3. સદર ઘટનાનાં બનાવ સંદર્ભમાં કરાવેલ Government agency નો સંપર્ક તથા તેઓ દ્વારા લીધેલ પગલાની માહિતી તેમજ આપના દ્વારા લીધેલ પગલા / compliance ની details આપવી.	824633(27/10/24)	---
5. ભવિષ્યમાં સદર ઘટના ન બને તે અંગે પગલા લેવા તથા Spent Acid ની utilization ની SOP તથા MRF નાં compliance રજુ કરવાં.	824633(27/10/24)	---
4. Spent acid નો Rule - 9 ની મંજૂરી વિના utilization કરવામાં આવે છે જે અંગે ખુલાસો કરવો.	824633(27/10/24)	---
6. Spent Acid કયાથી મંગાવવામાં આવે છે તથા તેની qty અંગેની વિગતો manifest સહિત છેલ્લા 3 માસની આપવી.	824633(27/10/24)	---
9. Storage tank તથા તેમાંથી transfer સમયે generate થતા fumes માટે scrubber ની feasibility ચકાસવી તથા બોર્ડને જાણ કરવી.	824633(27/10/24)	---
8. Spent Acid નું transfer mechanism માટે end point પર flexible pipelineથી કરવામાં આવે છે જે માટે fixed line લગાવવી.	824633(27/10/24)	---
1. છેલ્લા 03 માસના ઉત્પાદનના, કાચા માલના વપરાશ, પાણી વપરાશના, ગંદા પાણી નિકાલના, બળતણ વપરાશના અને Hazardous Waste સ્ટોક/નિકાલ ના ડેટા રજુ કરવા.	819183(17/09/24)	---
2. એકમને મળેલ CC&A ની શરતોનું ચુસ્તપણે પાલન કરવું.	819183(17/09/24)	---



Gujarat Pollution Control Board

PCB Id: 11119

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

Annexure Details - Air,Stack,Hazardous Waste & Samples PCB-ID: (11119)

A Sample Details

B Process Stacks

C Flue gases Stacks

Sr	Stack attached to	Mts	Remark	SMF	APCM	Fuel	Consp-Unit	Insp Remk
1	*** Not Applicable	0		N.A	N.A	Not Used/N.A		
2	*** Not Applicable	0		N.A	N.A	Not Used/N.A		
3	Boiler	34	8.0 TPH common Stack	YES	ASC,ESP	Agro Waste/Briquette s	45 TPD	not in operation
4	Fuel Heater (Thermic)	34	2500 U Common Stack	YES	ASC,ESP	Agro Waste/Briquette s	45 TPD	not in operation

D Details about Hazardous Waste Management :

Sr	Source of Hazardous Waste	Catg	Qty/Year	HW Disposal Management
1	Spent acid	I -26.3	1620.000-M.T	COL,REC,STO,DST
2	Chemical Residues	I -24.1	3.000-M.T	COL,DSS,STO,TRA
3	Chemical sludge from waste water treatment	I -35.3	12.000-M.T	COL,DSS,DEC,STO,TRA
4	Empty barrels/containers/liners contaminated with hazardous chemicals /wastes	I -33.1	22.500-M.T	COL,DCO,REU,STO,TRA
5	Used or Spent Oil	I -5.1	0.100-M.T	COL,DSS,REU,TRA

E Products :

Sr	Product Name	NOC Qty	CCA Qty	Applied Qty	Inspection Remark
1	Printing of clothes	100000.000	200000.000 - M.T	100000.000	

F Raw material :

Sr	Raw Material Name	Capacity - Unit / Month
1	acetic acid	0.000 - M.T
2	binders	0.000 - M.T
3	bleach liquire	0.000 - M.T
4	caustic	0.000 - M.T
5	disperse dyes & pigment dye	0.000 - M.T
6	printing gum	0.000 - M.T
7	soda ash	0.000 - M.T
8	textile auxiliaries and binder and finishing auxiliaries	0.000 - M.T

G Water Consumption & Generation Break up

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 1020.000	WWG : 649.000	Water Source	Remark
1	Boiler Feed	60.000	7.000	Borewell	
2	Domestic Purpose	10.000	9.000	Borewell	
3	Mnfg Process	300.000	48.000	Borewell	
4	Wash Water	650.000	585.000	Borewell	

H Solid Waste

I Closure Reasons and Measures taken.



Gujarat Pollution Control Board

PCB Id: 11119

(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

Sr.	Reason For Closure Direction	Measures Tasken	Compliance Observed	Inspection Remarks
1	Toxic fumes/vapors generated from chemical reaction during manufacturing process in bleaching area with the vapors generated from spent acid.	We are informing you that we have recently obtain CCA amendment vide order no AWH-132561 dated 02/03/2024 which is valid up to 31/03/2028 and we also inform the board we are already comply all the condition as per mention in CCA issued by board. We are informing you that we have applied to obtain authorization under Rule 9 of Hazardous Waste Management Rule 2016 and the application of the same is accepted by Gujarat Pollution Control Board. We have paid requisite fee for the same. The officials of Gujarat Pollution Control Board has also carried out inspection with reference to that application. We are informing you that based on that application we have request NOVEL Spent Acid Management to send Spent Acid. NOVEL Spent Acid Management is situated in Vatva and it is NODAL agency to send spent acid generated from member unit. NOVEL is genuine agency which send spent acid only after analysis of spent acid. We received the request sent by NOVEL through manifest system of XGN and NOVEL has sent spent acid through GPS mounted tanker. The spent acid received from NOVEL was unloading that acid some fumes was generated due to unknown reason and due to this fumes some people was also affected. The reason and conclusion for this incident is under investigation and we will submit report with its compliance after report received from DISH, Ahmedabad, Gujarat for your kind consideration.	Complied	During visit, unit is not observed in operation due to closure. All plant & machinery, ETP & utilities are observed in idle condition. Unit has already applied for Rule-9 permission and application is under process. General housekeeping & ambient air quality is observed normal during visit.



Gujarat Pollution Control Board

PCB Id: 11119

(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

2	Chemical reaction has resulted into acute respiratory effect and asphyxia to the workers	We are informing you that we have applied to obtain authorization under Rule 9 of Hazardous Waste Management Rule 2016 and the application of the same is accepted by Gujarat Pollution Control Board. We have paid requisite fee for the same. The officials of Gujarat Pollution Control Board has also carried out inspection with reference to that application. We are informing you that based on that application we have request NOVEL Spent Acid Management to send Spent Acid. NOVEL Spent Acid Management is situated in Vatva and it is NODAL agency to send spent acid generated from member unit. NOVEL is genuine agency which send spent acid only after analysis of spent acid. We received the request sent by NOVEL through manifest system of XGN and NOVEL has sent spent acid through GPS mounted tanker. The spent acid received from NOVEL was unloading that acid some fumes was generated due to unknown reason and due to this fumes some people was also affected. The reason and conclusion for this incident is under investigation and we will submit report with its compliance after report received from DISH, Ahmedabad, Gujarat for your kind consideration	Complied	During visit, unit is not observed in operation due to closure. All plant & machinery, ETP & utilities are observed in idle condition. Unit has already applied for Rule-9 permission and application is under process. General housekeeping & ambient air quality is observed normal during visit.
3	It is observed that PPE's were not provided during handling of toxic chemicals	We are informing you that we have provided all PPEs for handling Toxic chemicals and we assure your good office that we will take adequate step to prevent this kind of incident. We assure your good office that we will utilize spent acid in our Premises still board not given permission for the same and still we are utilizing Lime/Ferrous in powder foam in our ETP area as a neutralizing agent.	Complied	During visit, unit is not observed in operation due to closure. All plant & machinery, ETP & utilities are observed in idle condition. Unit has already applied for Rule-9 permission and application is under process. General housekeeping & ambient air quality is observed normal during visit.



Gujarat Pollution Control Board

PCB Id: 11119

(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

4	9-10 nos. of workers were working in the bleaching department and near to ETP area. These workers became fainted suddenly and they were immediately shifted to the Hospital, for further treatment. It has been reported that two workers have lost their lives, while seven others are currently under treatment.	We are informing you that we have applied to obtain authorization under Rule 9 of Hazardous Waste Management Rule 2016 and the application of the same is accepted by Gujarat Pollution Control Board. We have paid requisite fee for the same. The officials of Gujarat Pollution Control Board has also carried out inspection with reference to that application. We are informing you that based on that application we have request NOVEL Spent Acid Management to send Spent Acid. NOVEL Spent Acid Management is situated in Vatva and it is NODAL agency to send spent acid generated from member unit. NOVEL is genuine agency which send spent acid only after analysis of spent acid. We received the request sent by NOVEL through manifest system of XGN and NOVEL has sent spent acid through GPS mounted tanker. The spent acid received from NOVEL was unloading that acid some fumes was generated due to unknown reason and due to this fumes some people was also affected. The reason and conclusion for this incident is under investigation and we will submit report with its compliance after report received from DISH, Ahmedabad, Gujarat for your kind consideration. We would like to informing you that We have already paid compensation of 15,00,000 INR each to the families of the two workers who lost their lives and Further compensation will be paid after final decision. The acknowledge of the acceptance is attached with this letter.	Complied	During visit, unit is not observed in operation due to closure. All plant & machinery, ETP & utilities are observed in idle condition. Unit has already applied for Rule-9 permission and application is under process. General housekeeping & ambient air quality is observed normal during visit.
---	--	--	----------	---

Inspection Team : Patel bhargav B, DEE - MR. SHUBHAM RAJESHBHAI SONAWADIYA

I hereby affirm, that all the PDF, Data mentioned above, fees paid has been checked & certified.

Signature By(Patel bhargav B, DEE)



GUJARAT POLLUTION CONTROL BOARD

Annexure R-7

PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
(T) 079-23232152

BY RPAD
REVOCATION ORDER OF CLOSURE ORDER ISSUED UNDER SECTION 31(A) OF THE
AIR (PREVENTION AND CONTROL OF POLLUTION) ACT-1981.

WHEREAS you are having an industrial plant in the name of M/s. Devi Synthetics located Plot No: 306, B/h Mahalaxmi Fabrics, Ishanpur, Narol Road, Narol, Ahmedabad for manufacturing of Processing and Printing of cloth.

AND WHEREAS the Board has issued closure order to your industry under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981, vide office letter No: GPCB/ABD/CCA/NL-64(2)/ID:11119/825634 dated: 28/10/2024 for the reasons stated therein.

AND WHEREAS you have applied for revocation application along with relevant details.

AND WHEREAS you have given notarized undertaking on stamp paper of Rs.300/- and submitted Bank guarantee Rs. 75,000/- which is valid till the date: 20/12/2026.

AND WHEREAS you have paid Environment Damage Compensation of Rs. 25.00 lakhs.

AND WHEREAS your unit was visited on 23/12/2024 by the authorized officers of Board, and it was observed that;

1. Unit is not observed in operation due to closure. All plant & machinery, ETP & utilities are observed in idle condition.
2. Unit has already applied for Rule-9 permission and application is under process.
3. General housekeeping & ambient air quality is observed normal during visit.

Under the circumstances, I, J. B. Pandya, Unit Head, Ahmedabad East, Gujarat Pollution Control Board revoke the closure order issued vide letter No: GPCB/ABD/CCA/NL-64(2)/ID:11119/825634 dated: 28/10/2024 for 3 months from issuance of this order with following conditions.

1. Unit shall comply with the condition given in CCA of the Board.
2. Unit shall follow the assurance given in submitted undertaking dated: 17.12.2024.
3. Unit shall not use spent acid without obtaining Rule 9 permission under the HWMR - 2016 and its amendment.
4. Unit shall comply with the recommendations of safety Audit Report submitted.

This order is issued after approval of the competent authority.

For and on behalf of
Gujarat Pollution Control Board

J. B. Pandya

(J. B. Pandya)

Unit Head, Ahmedabad East

NO: GPCB/ABD/CCA/NL-64(2)/ID: 11119/

Date: / /2025

Issued to:

M/s. Devi Synthetics,
Plot no. 306, B/H Mahalaxmi Fabrics,
Isanpur, Narol Road, GIDC- Narol,
Ahmedabad- 382405.

COPY TO:

1. **The Chairman,**
Torrent power Limited,
Lal Darwaja,
Ahmedabad – 380001.

With a request to re-connect the supply of Electricity **for 3 months from issuance of this order** to the industrial plant of M/s. Devi Synthetics located Plot No: 306, B/H Mahalaxmi Fabrics, Ishanpur-Narol Road, Narol, Ahmedabad and intimate to us accordingly.

2. **The Manager,**
Torrent power Limited,
Naranpura,
Ahmedabad – 380 013.

With a request to re-connect the supply of Electricity **for 3 months from issuance of this order** to the industrial plant of M/s. Devi Synthetics located Plot No: 306, B/H Mahalaxmi Fabrics, Ishanpur-Narol Road, Narol, Ahmedabad and intimate to us accordingly.

3. **Regional Officer,**
Ahmedabad (East)..... You are requested for monitoring of the unit & sampling to verify.

For and on behalf of
Gujarat Pollution Control Board

J. B. Pandya
(J. B. Pandya)

Unit Head, Ahmedabad East

Outward No: 850675, 08/01/2025